

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-2425(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

Jindal India Thermal Power Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Krishnendu Datta, Mr. Mohit Singh, Mr. Rahul Gupta & Ms. Kanika Singhal, Advs.

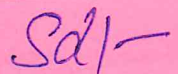
For the Respondent

Mr. Alok Dhir & Ms. Varsha Banerjee, Advs.


ORDER

Mr. Dhir, Ld. Counsel has put in appearance on behalf of respondent. A copy of the paper book has already been served. Reply be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 08.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)